

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 149 of 2021**

**IN THE MATTER OF:**

**Chandra Prakash Jain**  
**Liquidator of Ardor Global Pvt. Ltd.**

**...Appellant**

**Versus**

**Directorate of Enforcement,**  
**Department of Revenue, Ministry of Finance**

**...Respondent**

**Present: -**

**For Appellant: Mr. Rajesh Srivastava, Advocate.**

**For Respondent: Mr. Bhagyodaya Mishra, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**06.04.2021** Learned Counsel for the Appellant is present.

Pursuant to issuance of notice on 04.03.2021, Mr. Bhagyodaya Mishra, Advocate appears on behalf of sole Respondent - Directorate of Enforcement, Department of Revenue, Ministry of Finance and prays some time to file his Reply Affidavit. Prayer allowed. Two weeks' time is granted to file Reply Affidavit.

Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **4<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**